

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SUNIL THOMAS

Petition(s) for Special Leave to Appeal (Civil) No(s).2057/2011

RANJANA PRAKASH AND ORS

Petitioner(s)

VERSUS

THE DIVISIONAL MANAGER AND ANR

Respondent(s)

(With prayer for interim relief and office report )

Date: 10/05/2011 This Petition was called on for hearing today.

For Petitioner(s)

Mr. Devashish Bharuka,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following  
O R D E R

Service of notice is complete. Respondent No. 1 has  
filed counter affidavit. Respondent No. 2 has not filed  
Vakalatnama even now. No representation also. Hence,  
place the matter before the Hon'ble Court, as per Rule.

(SUNIL THOMAS)  
Registrar